

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-306(ND)/2018

IN THE MATTER OF:

M/s Hitachi India Pvt. Ltd.

Vs.

M/s Prime Infraprark Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 13.08.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant :

For the Respondent :

For the Operational Creditor :

:

: Mr. TusharParashar, Advocate

: Mr. N. Swaminathan, Mr. Ashok, Mr. Deepak, Adv.

ORDER

Learned counsel for the parties are present. It is represented by the Corporate Debtor that upon instruction the corporate debtor seeks to contest the matter. The matter has already been heard in detail and hence the matter is reserved for orders.

—Sub

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar

—Sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)